

**GOVERNMENT OF INDIA
MINISTRY OF HOME AFFAIRS**

**LOK SABHA
UNSTARRED QUESTION NO. 4271**

TO BE ANSWERED ON THE 29TH MARCH, 2022/ CHAITRA 08, 1944 (SAKA)

PRISON REFORMS

4271. SHRI SURESH KUMAR KASHYAP:

Will the Minister of HOME AFFAIRS be pleased to state:

- (a) the steps taken by the Government in the field of prison reforms;**
- (b) the details of capacity building and allocations made towards this;**
- (c) the details on construction of additional prisons to reduce overcrowding;
and**
- (d) the details of allocations of funds made in this regard?**

ANSWER

**MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS
(SHRI AJAY KUMAR MISHRA)**

(a) to (d): ‘Prisons’/‘persons detained therein’ is a “State List” subject under Entry 4 of List II of the Seventh Schedule to the Constitution of India. Administration and management of prisons is the responsibility of respective State Governments, who are competent to devise and adopt appropriate policies and measures for prison reforms, including making provision for additional prisons to reduce overcrowding in prisons.

However, the Ministry of Home Affairs (MHA) has also been supplementing the efforts of the State Governments and Union Territory (UT) Administrations by issuing advisories and guidelines from time to time.

Model Prison Manual 2016 was also a step in the direction of bringing in prison reforms as the Manual strives to serve as a benchmark that all States should emulate and seek guidance from. The Manual was forwarded to all States and UTs in May, 2016, which, inter-alia, provides detailed guidance on varied aspects of prison and correctional administration. Prison reform is a continuous and ongoing process.

The Bureau of Police Research and Development (BPR&D), MHA has prepared two training Manuals namely 'Training Manual of Basic Course for Prison Warders 2017' and 'Training Manual of Basic Course for Prison Officers 2017' and has circulated it to all States and UTs. Various Conferences, workshops, seminars, etc. are also organised by BPR&D, MHA and the Institute of Correctional Administration, Chandigarh on correctional administration and for capacity building of prison staff.

State/UT-wise number of prisons constructed and renovated/expanded, as reported to the National Crime Records Bureau (NCRB), by the States and UTs during the year 2020 are given in Annexure.

State/UT-wise number of prisons constructed and renovated/expanded during the year 2020

Sl. No.	State/UT	Number of prisons constructed	Number of prisons renovated/expanded
1	ANDHRA PRADESH	0	1
2	ARUNACHAL PRADESH	0	2
3	ASSAM	0	31
4	BIHAR	0	3
5	CHHATTISGARH	0	0
6	GOA	0	0
7	GUJARAT	2	1
8	HARYANA	0	0
9	HIMACHAL PRADESH	0	0
10	JHARKHAND	1	3
11	KARNATAKA	0	37
12	KERALA	0	11
13	MADHYA PRADESH	0	98
14	MAHARASHTRA	0	27
15	MANIPUR	0	0
16	MEGHALAYA	0	1
17	MIZORAM	0	10
18	NAGALAND	0	8
19	ODISHA	0	11
20	PUNJAB	0	0
21	RAJASTHAN	1	0
22	SIKKIM	0	0
23	TAMIL NADU	1	1
24	TELANGANA	0	2
25	TRIPURA	0	1
26	UTTAR PRADESH	2	20
27	UTTARAKHAND	0	1
28	WEST BENGAL	0	4
29	A & N ISLANDS	0	1
30	CHANDIGARH	0	0
31	DNH & DAMAN DIU	0	0
32	DELHI	0	1
33	JAMMU & KASHMIR	0	13
34	LADAKH	0	0
35	LAKSHADWEEP	0	0
36	PUDUCHERRY	0	0
	TOTAL	7	288